BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 179/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018

Name of the Company:

Dena Bank

V/s.

Peace Infrastructure Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. MILEST UDGRNANG	Pan J	Responden	2
2. PARTH SHAM	UQA	Responder	8
3. ANIP A GANDHI	APNO URT E	APPUCANT	1. 1

ORDER

Learned Advocate Mr. Anip Gandhi present for Financial Creditor/Petitioner. Learned Advocate Mr. Nilesh Uderani with Learned Advocate Mr. Parth Shah present for Respondent.

Respondent filed translation copy.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 30th day of January, 2018.